स्थापित करता है।

DOMESTIC WORKERS (CONDITIONS OF SERVICE) BILL*

भी हकम चंद कष्टवाय (म्रेना) : मैं प्रस्ताव करता है कि घरेलू कर्मकारों की मजदूरी नियतन के लिए तथा उनके कार्य की दक्षा में सुधार के लिए विधेयक को पुरःस्थापित करने की अनुमति दी जाय।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the fixition of wages and for improvement of working conditions of domestic workers."

The motion was adopted.

भी हकम चद कछवाय : मै विषेयक प्र:-स्थापित करता ह।

CONSTITUTION (AMENDMENT) BILL* (Amendment of Seventh Schedule)

SHRI ARJUN SETHI (Bhadrak): 1 bcg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEARER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India "

The motion was adopted.

SHRI ARJUN SETHI: I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL* (Amendment of 4rticle 74 and 163)

भी हुक न चन्द कहवाय (मूरेना) : मै प्रस्ताव करता है कि भारत के सविधान का और

सी हक्स चंद्र कछवाय: मैं विधेयक पूर:- सशोधन करने वाले विधेयक को पूर.स्थापित करने की अनुमति दी जाय।

> MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

भी हकमचंद कछबाय: मैं विधेयक को पूर स्थापित करता हं।

TRADE UNIONS (RECOGNITION) BILL*

भी हकम चंद कछवाय (मूरेना): मै प्रस्ताव करता है कि व्यवसाय संघों को मान्यता देने की प्रक्रिया का उपबन्ध करने वाले विशेषक की प्रःस्थापित करने की अनुमति दी जाय।

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the procedure for recognition of Trade Unions."

The motion was adopted

श्री हक्तमचर कछवाय: मैं विधेयक की पुरःस्थ।पित करता ह ।

CONSTITUTION (AMEDMENT) BILL* (Amendment of article 19 and substitution of article 326)

श्री सुक्तदेव प्रसाद वर्मा (नवादा) : मैं प्रस्ताव करता हं कि भारत के संविधान का भीर मशोधन करने वाले विधेयक को पुरःग्थापिन करने को अनुमति दी जाये।

MR. DEPUTY-SPEAKER: The question is:

'That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

^{*}Published in Gazette of India Extraordinary, Part II section, 2, dated 26-5-72.

भी सुलदेव प्रसाद वर्माः में विधेयक को पुरस्थाति करता है।

(ONSTITUTION (AMENDMENT) BILL*
(Substitution of article 330 and amendment
of article 332, etc.)

SHRIR P ULAGANAMBI (Veilore)
I bug to move for leave to introduce a Bill
further to amend the Constitution of
India

MR DEPUTY-SPEAKER The question is

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRIR P ULAGANAMBI I introduce the Bill

15 33 hrs

CONSTITUTION (AMENDMENT) BILL Contd

(Amendment of Ninth Schedule) by Shri (K. Chandrappan

MR DEPUTY SPEAKER We now take up further consideration of it e Bill moved by Shri C R, Chendrappan to further amend the Constitution of India

In this regard, I would like to point out to the fact that the Government has introduced a similar Bill and, this morning, an announcement was made that it will be taken up next week. So I wonder whether it is necessary to go further with this Bill

SHRI R BALAKRISHNA PILLAI (Mavelikara) There is an amendment of mine to the Bill moved by Shri Chandrappan What about the second part of my amendment, that is, the Kerala Private Forests (Vesting and Assignment) Act 1971? what is the position of the Government in accepting that?

MR DEPUTY-SPEAKER: We are still at the consideration stage of the Bill, that is, the first reading of the Bill. We have not yet come to the amendments at all. We are not discussing the Government Bill. This is a private Member's Bill.

The Government is coming with a similar Bill next week. You can send you amendment to the Government Bill. You can do that

SHRIR V BADE (Khargone) I want to say only this much that if the Government is coming with a similar Bill and if my hon friend also wants to withdraw the Bill, I have nothing mo c to say on the Bill I am saying this because I was on my less on the previous day

MR DEPUTY SPEAKER If he does not want to say anything further, we shall take it that the hon Member completed his speech

In view of what I have said, Mr Chandrappan, would you like to withdraw your Bill?

SHRIC K CHANDRAPPAN (Tellicherry) I would like to withdraw the Bill But I would like to say something while withdrawing it

MR DEPUTY-SPEAKER Please sit down This is on a matter of procedure My attention has been drawn to the fact that there is an amendment to the motion for consideration—not amendment to clauses but amendment to the motion for consideration—by Shri Daga that it should be referred to a Select Committee Mr Chandrappan cannot withdraw his Bill before we dispose of this amendment

AN HON MEMBER Mr Daga is not here

MR. DEPUTY-SPEAKER But it has already been moved, Let us see what Government wants to say on that

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE

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